

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 701
IB-682/PB/2021

IN THE MATTER OF:
Mr. Nitin Batra and Ors.

...PETITIONER

Vs.

M/s. Anand Infoedge Pvt. Ltd. and Ors.

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 06.02.2024
(Hearing through VC & Physical

Mode)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :Adv. Sahil Sethi, Adv. Samriddh Bindal and Adv. Vikash Kumar

For the Respondent/Corporate Debtor :Adv. Apoorv Agarwal, Adv Vaishnavi Prakash For Respondent No.1 (Anand Infoegde). Sr. Adv Ramji Srinivasan, Sr. Adv. Krishnendu Datta, Adv. Satwinder Singh, Adv. N.P.S Chawla, Adv. Surekh Kant Baxy, Adv. Mahima Shekhawat, Adv. Jasjeet Singh For Respondent No. 3.

ORDER

IA/293/2024

Heard the submissions made by the Counsel for the Financial Creditor as well as Counsel for the Corporate Debtor. Counsel for the Financial Creditor has on instructions categorically stated that the improved offer as referred to in the order dated 24.01.2024 made by the Corporate Debtor was rejected by the Financial Creditor and therefore they did not opt to file any reply. Mr. Ramji Srinivasan, Sr. Adv. appearing on behalf of the Corporate

Debtor while commencing his arguments in the main matter (the argument of the Counsel for the Financial Creditor having been completed on 24.01.2024) also submitted that he has moved an application under Section 230 of the Companies Act, 2013 which has bearing on this matter. He also submitted that the Financial Creditor is inclined to further improve his offer. He therefore prayed for grant of couple of day's time in the matter with regard to the above and to continue/conclude his arguments. Time prayed for is granted. Let the matter be posted to **09.02.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(P.S.N. Prasad)
Member (J)